

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 608 of 1996

Tuesday, this the 13th day of January, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. K.K. Madhavan, S/o Kelan,  
Sub Postmaster (Retd.)  
Bindu Bhavan, Peerumade,  
Kattappana, Idukki Division. .... Applicant

By Advocate Mr. K. Ramakumar

Versus

1. Union of India represented by  
the Chief Post Master General,  
Kerala Circle, Thiruvananthapuram.

2. Post Master General,  
Central Region, Cochin. .... Respondents

By Advocate Mr. Varghese P. Thomas, ACGSC

The application having been heard on 13-1-1998, the  
Tribunal on the same day delivered the following:

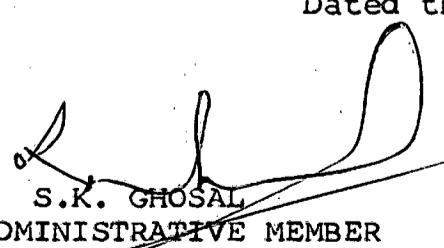
O R D E R

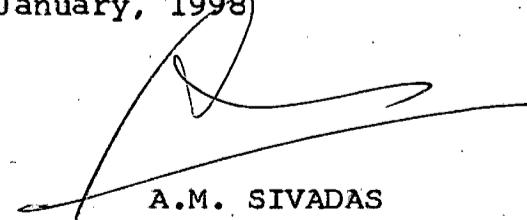
HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The learned counsel appearing for the applicant  
submitted that since in the reply statement filed by the  
respondents it is stated that the Chief Postmaster General  
has decided to grant promotion to the applicant with effect  
from 1-10-1991 with all consequential benefits, ie. the  
relief sought for by the applicant in this OA, the OA can  
be closed.

2. Accordingly, the original application is closed in the  
light of the statement in the reply statement referred to  
above. No costs.

Dated the 13th of January, 1998

  
S.K. GHOSAL  
ADMINISTRATIVE MEMBER

  
A.M. SIVADAS  
JUDICIAL MEMBER